

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1894

ANSWERED ON:14.03.2002

FACILITIES TO DISABLED

ANANDRAO ADSUL;M.V.V.S MURTHI;SHEESH RAM SINGH RAVI;SULTAN SALAHUDDIN OWAISI

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Delhi High Court has directed the Railways to provide additional amenities for the physically handicapped persons in all railway stations and junctions;

(b) if so, the details of directions issued by the High Court;

(c) whether the High Court had also directed the Railways to submit an Action Taken Report within a specific period in this regard; and

(d) if so, the action taken by the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIST
RAILWAYS (SHRI O. RAJAGOPAL)

(a) to (d): A statement is attached. Statement referred to in reply to parts (a) to (d) of Unstarred Question No.1894 asked by S/Shri Anand Rao Vithoba Adsul, Sultan Salahuddin Owaisi, Sheesh Ram Singh Ravi and M.V.V.S. Murthi for answer on 14.3.2002 in Lok Sabha regarding Facilities to Disabled.

(a) to (d): While disposing of Civil Writ Petition No.5053 of 1998 filed by a hearing impaired, Delhi High Court in their Judgement dated 20.12.2001 has directed the Railways to provide more amenities at stations and junctions for the physically challenged and file an action taken report within 4 months of the date of Judgement. The directions given by the Hon'ble Court are as under:-

1. There should be a booth established at all the major railway stations/junctions having a prominent pictorial sign that assistance is available to physically handicapped/challenged persons.

2. The booth should be manned by attendants, who would make available wheel chair/trolley, stretcher etc., as required. Folding canes should be provided for the blind. Moveable ramps should also be provided so that there is no difficulty in boarding or alighting.

3. At the time of issuance of concessional tickets to each physically handicapped/challenged person or a person, who is blind, deaf and/ or dumb, information regarding the complete particulars of the passenger name, address and telephone number of the contact persons to be contacted in case of emergency should be obtained.

4. The Railway Authorities on the basis of information so obtained will print out a card giving the full particulars of the passenger name and address of the passenger as well as that of contact persons to be contacted in case of emergency. The boarding station as well as the destination to be printed out/typed out in bold letters.

5. Each physically handicapped /challenged person,

blind, deaf and dumb or otherwise sick person travelling on concessional fare should carry the card to enable seeking assistance from fellow passengers/travellers in case of need.

6. The Train Ticket Examiner/Guard or the concerned staff should be given a duplicate copy of the card and made responsible to ensure that physically handicapped/challenged person has no difficulty in boarding or alighting from the train or during travel.

The above directions given by the Hon'ble High court are being examined.